

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:456  
ANSWERED ON:26.02.2013  
NEW NORMS FOR PSUS  
Angadi Shri Suresh Chanabasappa

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government/Ministry has recently introduced new norms for Public Sector Undertakings (PSUs) for taking part in coal mine auction in the country;
- (b) if so, the details thereof;
- (c) whether these norms are also applicable to State run PSUs;
- (d) if so, the details thereof; and
- (e) if not, the reasons for such biased approach towards State PSUs?

**Answer**

MINISTER OF STATE FOR COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (e): After Amendment of Mines and Minerals (Development and Regulation) Act, 1957 in 2010, 'the Auction by Competitive Bidding of Coal Mines Rules, 2012' were notified on 02/02/2012 regarding allocation of coal blocks through auction, to the Government companies and to companies awarded power projects on basis of competitive bids for tariff. Further 'the Auction by Competitive Bidding of Coal Mines (Amendment) Rules, 2012' containing detailed terms and conditions for allocation of coal blocks to the Government companies have been notified on 27/12/2012. The Rules apply both to the Central and State PSUs.